

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 335/TL/2019

**Coram:
Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member**

Date of Order: 27th December, 2019

In the matter of:

Application under Sections 14, 15, 79 (1) (a) and (e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of Transmission Licence to Udupi Kasargode Transmission Limited.

**And
In the matter of**

Udupi Kasargode Transmission Limited
Core-4, Scope Complex-7,
Lodhi Road, New Delhi-110 003

....Petitioner

Vs

- 1) Power Company of Karnataka Limited
5th Floor, KPTCL Building,
Kaveri Bhawan,
Bangalore-560 009
- 2) Bangalore Electricity Supply Company Limited
K.R. Circle, Bangalore-560 001
- 3) Gulbarga Electricity Company Limited
Station Main Road, Gulbarga-585 102
- 4) Hubli Electricity Supply Company Limited
Navanagar, PB Road, Hubli, Karnataka-580 025
- 5) Mangalore Electricity Supply Company Limited
Paradigm Plaza, AB Shetty Circle,
Mangalore- 575 001
- 6) Chamundeshwari Electricity Supply Company Limited
#927, L J Avenue, Ground Floor, New Kantharajus Road,



Saraswatipuram, Mysore-570 009

7) Kerala State Electricity Board Limited
Vaidyuthi Bhawanam Pattom,
Thiruvananthapuram-695 004

8) Tamil Nadu Generation & Distribution Corporation Limited
NPKRR Malligal, 144 Anna Salai, Chennai-600 002

9) Southern Power Distribution Company of Telangana Limited
6-1-50, Mint Compound, Hyderabad-500 063
Telangana

10) Northern Power Distribution Company of Telangana Limited
2-5-31/2, Vidyut Bhawan, Nakkalgutta, Hanamkonda,
Warangal-506 001

11) Electricity Department
Govt. of Puducherry, 137, NSC Bose Salai,
Puducherry-605 001

12) Electricity Department
Govt of Goa, Vidyut Bhawan, Panaji
Goa-605 001

13) Southern Power Distribution Company of Andhra Pradesh Limited
D. No. 19-13, 65/A, Srinivasapuram, Tiruchanoor Road,
Tirupati-517 503

14) Eastern Power Distribution Company of Andhra Pradesh Limited
P&T Colony, Seethammadhara, Visakhapatnam

15) REC Transmission Projects Company Limited
ECE House, 3rd Floor, Annexe-II,
28 A KG Marg, New Delhi-110 001

16) Power Grid Corporation of India Limited
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122 001

.....Respondents

Parties present:

- 1) Shri Harneet Kaur, Advocate, UKTL
- 2) Shri Abhisekh Kumar, Advocate, UKTL
- 3) Shri Aryaman Saxena, Advocate, UKTL
- 4) Shri Ankit Kumar, RECTPCL
- 5) Shri Amit Chatterjee, RECTPCL

ORDER



The Petitioner, Udupi Kasargode Transmission Limited, has filed the present Petition for grant of transmission licence under Section 14 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as "Transmission Licence Regulations") to establish Transmission System for "400 kV Udupi (UPCL)-Kasargode D/C line" (hereinafter referred to as "the Transmission System") on Build, Own, Operate and Maintain (BOOM) basis comprising the following elements:

	Transmission Works	Completion Target
1.	Mangalore (UdupiPCL) – Kasargode 400 kV (Quad) D/c line	38 Months from the Effective Date
2.	Establishment of 2x500MVA, 400/220 kV GIS substation at Kasargode <ul style="list-style-type: none"> • 500 MVA, 400/220kV ICTs: 2 nos. • Bus reactors (63 MVAR): 2 nos. • Line bays: 4 nos. • ICT bays: 2 nos. • Space for Line bays (future): 4 nos. • Space for ICT bays (future): 2 nos. 220kV • Line bays: 6 nos. • ICT bays: 2 nos. • Space for Line bays (future): 6 nos. • Space for ICT bays (future): 2 nos. 	
3.	2 Nos. of 400kV line bays and Bus Bar Extension Works at UPCL switchyard	

2. The Petitioner has made the following prayers:

“(a) Issue the Transmission Licence to the Petitioner for establishing, operating and maintaining the Transmission System as provided for in the Transmission Service Agreement;

(b) Allow the Transmission System for “400 kV Udupi (UPCL)-Kasargode D/C line” to be part of Transmission Service Agreement approved by the Commission under the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010; and



(c) Condone any inadvertent errors omissions/errors/shortcomings and permit the Petitioner to add/change/modify /alter these filing and make further submissions as may be required at a future date.”

3. The Petition was heard on 19.11.2019 after notice to the Respondents. During the course of hearing, the Commission observed that as per Section 15 (2) of the Act and Regulation 7(7) of the Transmission Licence Regulations, the Petitioner was required to publish notice of its application within 7 days after making the application. However, the Petitioner had not complied with the above provisions. In response, learned counsel for the Petitioner submitted that the Petitioner is about to publish the notice within a couple of days. Accordingly, the Petitioner was directed to comply with the requirements under the Act and Transmission Licence Regulations at the earliest. The Petitioner was further directed to submit the details of the notice published in the newspapers in terms of Regulation 7 (10) of the Transmission Licence Regulations. CTU was directed to submit the information/clarification to the effect that CTU has complied with the provisions of the Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018 (hereinafter referred to as “ the Planning Regulations”), and recommendations on the proposal made in the application, if any, in terms of Section 15 (4) of the Act and Regulation 7 (11) of the Transmission Licence Regulations.

4. The Petitioner vide its affidavit dated 29.11.2019 has placed on record the copy of the newspapers in which the notice was published. CTU vide its affidavit dated 6.12.2019 has submitted the recommendation on the application for grant of transmission licence in respect of the Transmission System in terms of Section 15 (4) of

the Act. With regard to compliance of the Planning Regulations, CTU has submitted that Planning Regulations notified on 23.7.2018 were not in force at the time when system planning of the proposed transmission scheme was undertaken. Accordingly, the transmission scheme was planned as per the practice prevailing at the time when system planning was undertaken.

5. The Petitioner has submitted that in accordance with the "Guidelines for Encouraging Competition in Development of Transmission Projects" and "Tariff based Competitive Bidding Guidelines for Transmission Service" (hereinafter referred to as "the Guidelines") issued by Government of India, Ministry of Power under Section 63 of the Act, REC Transmission Projects Company Limited (hereinafter referred to as RECTPCL) was notified by Government of India, Ministry of Power vide Notification No. 15/3/2018- Trans dated 11.9.2018 as the Bid Process Coordinator (hereinafter referred to as "BPC") for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as "TSP") to establish the transmission system for "400 kV Udupi (UPCL)-Kasargode D/C line" through tariff based competitive bidding process on BOOM basis.

6. RECTPCL in its capacity as the BPC initiated the bid process on 15.9.2018 and completed the process on 12.9.2019 in accordance with the Guidelines. Sterlite Grid 14 Limited incorporated under the Companies Act, 2013 was selected as the successful bidder having quoted the lowest levelized transmission charges of ₹ 847.44 million per annum in order to establish the Transmission System for "400 kV Udupi (UPCL)-Kasargode D/C line" and provide transmission service to the following identified Long-

Term Transmission Customers (LTTCs) of the project:

Sl. No.	Name of the Long Term Transmission Customer
1.	Power Company of Karnataka Limited
2.	Bangalore Electricity Supply Company Limited
3.	Gulbarga Electricity Company Limited
4.	Hubli Electricity Supply Company Limited
5.	Mangalore Electricity Supply Company Limited
6.	Chamundeshwari Electricity Supply Company Limited
7.	Kerala State Electricity Board Limited
8.	Tamil Nadu Generation and Distribution Corporation Limited
9.	Southern Power Distribution Company of Telangana Limited
10.	Northern Power Distribution Company of Telangana Limited
11.	Electricity Department, Govt. of Puducherry
12.	Electricity Department, Govt. of Goa
13.	Southern Power Distribution Company of Andhra Pradesh Limited
14.	Eastern Power Distribution Company of Andhra Pradesh Limited

7. At the RfP stage, four bidders, namely Power Grid Corporation of India Limited, L & T Infrastructure Development Projects Limited, Sterlite Grid 14 Limited and Kerala State Electricity Board Limited submitted their offers. The RfP (Non-Financial) Bids of the above four bidders were opened in the presence of representative of the bidder's on 24.6.2019. Based on the recommendation of the Bid Evaluation Committee (BEC), the Initial Offer of all the four bidders were opened on 18.7.2019 in the presence of BEC and lowest levelised transmission charges from the Initial Offer submitted by the bidders was Rs. 950.46 million per annum. The e-Reverse auction was started on 19.7.2019 and after 39 rounds of bidding, the following levelised transmission tariff for each bidder (in ascending order) emerged:

S. No.	Name of the Bidder	Levelised Transmission Chargers from the Initial Offer (in Rs. Million)	Rank
1.	Sterlite Grid 14 Limited	847.44	L-1
2.	L & T Infrastructure Development Project Limited	849.61	L-2
3.	Power Grid Corporation of India	911.56	L-3



	Ltd.		
4.	Kerala State Electricity Board Limited	1493.58	L-4

8. As per the Bid Evaluation Report dated 25.7.2019, Sterlite Grid 14 Limited emerged as the successful bidder with the lowest levelized transmission charges of ₹847.44 million per annum. BPC has confirmed that the entire bid process has been carried out in accordance with the Guidelines issued by Ministry of Power, Government of India under Section 63 of the Act. BPC has further confirmed that since the levelised tariff computed on the basis of rates quoted by the successful bidder, during e-Reverse auction, is lower than the levelised tariff estimated by BPC, the same is acceptable.

9. Consequent to its selection as the lowest bidder, Letter of Intent (Lol) was issued to Sterlite Grid 14 Limited by the BPC on 31.7.2019 which was accepted by it. Under the terms of Request for Proposal (RfP) and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Long Term Transmission Customers (LTTCs);
- (b) Execute Share Purchase Agreement and complete all procedural requirement as specified the bid documents;
- (c) Acquire, for the Acquisition Price, 100% share equity share holding of Udupi Kasargode Transmission Limited from RECTPCL along with all its related assets and liabilities;
- (d) Make an application to the Central Commission for adoption of transmission charges, as required under Section 63 of the Electricity Act, 2003; and

(e) Apply to this Commission for grant of transmission licence;

10. The Petitioner has submitted that Sterlite Grid 14 Limited furnished the Contract Performance Guarantee for an aggregate value of Rs.26.10 crore and acquired one hundred percent equity holding in Udupi Kasargode Transmission Limited on 12.9.2019. Accordingly, TSA executed between the TSP and the LTTCs who are the beneficiaries of the Transmission Project became effective on the date of acquisition of the Petitioner by Sterlite Grid 14 Limited.

11. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals whether incorporated or not or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main object of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigations, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, substation, load dispatch stations and communication facilities and appurtenant works, coordination of integration operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations, wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

12. Section 15 (1) of the Act provides that every application under Section 14 shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed. The Central Commission has specified the Transmission Licence Regulations in this regard.



Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the projects included in the transmission plan to be developed under the Guidelines for competitive bidding. Regulation 4 of Transmission License Regulations provides that in case of projects identified by the Empowered Committee for development under the Guidelines for competitive bidding, selection of the project developer shall be made in accordance with the procedure laid down in the Guidelines. The transmission project under consideration has been identified by the Empowered Committee. Central Electricity Authority, vide its letter No. CEA-PS-11-14(20)/1/2018-PSPA-II Division dated 18.1.2019 had issued prior approval to the project under Section 68 of the Act. The selection of the project developer, Udupi Kasargode Transmission Limited, has been made in accordance with the guidelines for competitive bidding.

13. Regulation 7 of the Transmission Licence Regulations provides for the procedure for grant of transmission licence as under:

“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall serve a copy of the application on each of the long-term customers of the project and shall submit evidence to that effect along with the application and shall also post the complete application along with annexures and enclosures on its website, the particulars of which shall be given in the application.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the



application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after making the application, publish a notice of its application in Form-II attached to these regulations, in at least two daily newspapers, one in English language and one in vernacular language, having circulation in each State or Union Territory where an element of the project or a long-term customer is situated, in the same language as of the daily newspaper in which the notice of the application is published.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published in the newspapers under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated) with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.

(10) The applicant shall within 15 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published, indicating the newspapers in which the notice has been published and the date and place of their publication and shall also file before the Commission the relevant copies of the newspapers, in original, in which the notice has been published.

(11) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant;

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(12) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the public notice published by him, within 45 days of serving copy of the application on the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(13) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application.”

14. The Petitioner has approached the Commission by a separate application for



adoption of transmission charges in respect of the Transmission System which is presently under consideration of the Commission and order in that Petition will be issued separately. The Petitioner has filed the present application for grant of transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the LTTCs and Central Transmission Utility and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of Transmission Licence in terms of Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for grant of transmission licence to Udipi Kasargode Transmission Limited with respect to the Transmission System as per details given in para 1 above.

15. The Petitioner has made the application as per Form-1 and paid the fee of ₹ one lakh as prescribed by the Central Government. On perusal of the application, it is noted that the Petitioner has served copy of the application on the LTTCs for the Project. The levelised tariff charges quoted by the Petitioner which have been recommended by the Bid Evaluation Committee for acceptance, is ₹847.44 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

16. The Petitioner vide its affidavit dated 29.11.2019 has placed on record the relevant copies of the notice published on 19.11.2019 in 'The Hindu (Kozhikode-Kasaragod, English edition), 'The Times of India' (Mangalore-Udupi, English edition) and on 20.11.2019 in Malayalam Manorama (Kannur-Kasaragod, Malayalam edition) and Prajavani (Mangalore-Udupi, Kannad edition). No objection has been received from

the general public in response to the public notices.

17. The Petitioner has served a copy of the application on the Central Transmission Utility (CTU) on 13.11.2019 as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTU in its letter dated 6.12.2019 has recommended for grant of transmission licence to the Petitioner. Relevant portion of the said letter dated 6.12.2019 is extracted is as under:

“1. M/s Udupi Kasargode Transmission Ltd. has filed an application under Section 14 of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 to establish transmission system for “400 k V Udupi (UPCL)-Kasargode D/c line” on Build, Own, Operate and Maintain (BOOM) basis as ISTS. The detailed scope of the scheme is enclosed at Annexure-I.

2. As per section 15 (3) of the Electricity Act, 2003 copy of the application for grant of transmission licence, for the above transmission system has been received on 13.11.2019 for recommendation required U/S 15 (4) of the Electricity Act, 2003.

3. In reference to transmission system for “400 kV Udupi (UPCL)-Kasargode D/c line” following is submitted:

- i. Udupi–Kasargode 400 kV D/C (Quad) D/C line was planned for improving reliability of power supply in Northern area of Kerala and to enhance the transfer capability between Southern Region grid & Kerala.
- ii. The above transmission scheme was agreed in the 35th and 41st meeting of Standing Committee on Power System Planning of Southern Region (SCPSPSR) held on 4.1.2013 and 22.9.2017. Extract of the minutes of 35th and 41st SCPSPSR meeting are enclosed at Annexure -2 and Annexure -3 respectively.
- iii. The scheme was agreed in 33rd meeting of Southern Regional Power Committee (SRPC) held on 17.2.2018. Extract of the minutes of 33rd SRPC are enclosed at Annexure- 4.
- iv. In the 2nd meeting of Empowered Committee on Transmission (ECT) held on 6.8.2018, it was decided that the scheme may be implemented through TBCB route. Ministry of Power, Govt. of India vide OM dated 21.8.2018 (copy enclosed at Annexure-5) has communicated to REC Transmission Project Company Ltd. for allocation of the project as BPC.
- v. Following connectivity have been agreed in 41st meeting of SCPSPSR at Kasargode 400 kV S/s for transmission system of “400 kV Udupi (UPCL)-Kasargode D/c line”:
 - a. 220 kV connectivity from Kasargode to existing 220 kV sub-station at Kanhirode, Thaliparambha, Ambalathara and Mylatty.
 - b. Construction of 400 kV S/s at Wayanad
 - c. Waynad-Kasargode 400 kV D/C line



Further, with availability of connectivity system either Kanhirode/Thaliparambha/Ambalathara/Mylatty 220 kV line or 400 kV Waynad S/s and Waynad-Kasargode 400 kV D/C line, proposed transmission system for "400 kV Udupi (UPCL)-Kasargode D/C line" shall be utilized.

4. Bid Evaluation Committee appointed by the BPC has certified M/s Sterlite Grid 14 Ltd. as the successful bidder. Copy of Letter of Intent dated 31.7.2019 is attached at Annexure 6. M/s Sterlite Grid 14 Ltd. has acquired M/s Udupi Kasargode Transmission Ltd. after execution of the Share Purchase Agreement (SPA) on 12.9.2019 (copy of the SPA is attached at Annexure-7). Commissioning schedule of the proposed ISTS scheme is 11.11.2021.

5. Govt. of India vide OM dated 21.8.2018 has communicated to REC Transmission Project Company Ltd. for allocation of the project as BPC before the notification of CERC (Planning, coordination and Development of Economic and Efficient Inter-State Transmission system by CTU) Regulations, 2018.

6. In line with Section 15 (4) of the Electricity Act, 2003, based on details furnished by M/s Sterlite Grid 14 Ltd., POWERGRID as CTU recommend grant of transmission licence to M/s Sterlite Grid 14 Ltd. for executing the transmission scheme as mentioned in Para-1 above. .

Thanking you,

Yours faithfully,
Sd/-
(Mukesh Khanna)
Chief General Manager (CTU-Pig.)"

18. We have considered the submissions of the Petitioner. The proviso to para 2.4 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". Though Lol was issued on 31.7.2019, BPC, vide its letters dated 6.8.2019, 20.8.2019, 30.8.2019 and 5.9.2019, in terms of clauses 2.4, 2.5 and 2.6 of RfP extended the date upto 18.9.2019 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the Long Term Transmission Customers of the project for an amount of Rs. 26.10 crore and has acquired hundred percent equity-holding in the applicant company on 12.9.2019 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the application for grant of transmission licence and



adoption of tariff on 18.9.2019. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 13.1.2020.

19. In order to ensure that the project is implemented within the time schedule as provided in the TSA, the licensee should not approach the Commission for extension of time for execution of the project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA. Accordingly, the Petitioner is directed to file an affidavit by 10.1.2020 to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and or adjudication of any claim of the petitioner arising under the TSA.

20. It is observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, completing and commissioning each element of the project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further Article 5.4 of the TSA provides that the TSP shall ensure that the project is designed, built and completed in a good workman like manner using sound engineering and construction



practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards. Accordingly, the Petitioner is directed to submit the information by 10.1.2020 with regard to quality control mechanism available or to be put in place to ensure the compliance of the requirements stipulated in Article 5.1.1 and Article 5.4 of the TSA.

21. The Petition shall be listed for hearing in due course for which separate notice will be issued.

sd/-
(I.S. Jha)
Member

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson